

in progress. Having regard to the number of transactions, the period covered by them and the complexities of the cases, the investigations require time for completion. Progress is being made and it cannot be said that there has been any avoidable delay.

SHRI G. MURAHARI: I would like to know as to how long it would take for the Government to complete the investigation. This has been dragging on for months and it may drag on for years at this rate. I would like the Government to fix a time by which this investigation will be completed. I want an assurance from the Government that they would complete the investigations by a particular time.

SHRI T. T. KRISHNAMACHARI: The size of the problem—the investigations into the films papers involved—does not permit to give any specific answer to the hon. Member.

SHRI G. MURAHARI: I would like to know from the Government whether during the course of the investigations, any documents were seized which implicated certain Cabinet Ministers in the activities of Bird and Company and other Directors of that Company?

SHRI T. T. KRISHNAMACHARI: Emphatically no, Sir.

SHRI MULKA GOVINDA REDDY: May I know whether Government have in their possession the names of other concerns which are being investigated into for violation of foreign exchange regulations?

SHRI T. T. KRISHNAMACHARI: There may be names of other concerns but I cannot give the names now because they have not been asked.

SHRI A. M. TARIQ: What is the difficulty before the Government in completing these cases against the big business houses? This is what the public feels. We have been hearing for the last year that enquiry is

going on into this Bird & Co. We would like to know from the Minister the time that it will still take . . .

Mr. CHAIRMAN: Mr. Tariq, the Minister has already replied to this question. You need not repeat it.

SHRI A. M. TARIQ: I would like to know whether any arrest has been made in this connection.

SHRI T. T. KRISHNAMACHARI: I don't think the Act permits us to make any arrests. It may permit us to lodge a complaint before the Magistrate but it does not permit us to make any arrests.

मन्दासौर और जबलपुर के जिलों में सोने का जस्त किया जाना

*१६१. { श्री गिरराज किशोर कपूर :
श्री विमलकुमार मन्नालालजी
चौरङ्गिया :

क्या वित्त मंत्री यह बताने को कृपा करेंगे कि :

(क) स्वर्ण नियंत्रण आदेश में पुराने गहनों से नये गहनों से बनाने को अनुज्ञा देने वाले संशोधन के कार्यान्वित होने से पूर्व मन्दासौर तथा जबलपुर जिलों के किन किन लोगों का कितना कितना सोना जस्त किया गया ;

(ख) उपरोक्त भाग (क) में उल्लिखित व्यक्तियों में से कितनों को, उनका सोना एक्साइज कलैक्टर द्वारा जस्त किये जाने से पूर्व अपनी सफाई पेश करने का अवसर दिया गया ;

(ग) कितने मामलों में प्रतिभ आदेश दे दिये गये हैं ;

(घ) कितने मामले अभी तक विचारार्थीन हैं ; और

(ड) कितने मामलों में एक्साईज इन्स्पेक्टर ने जब्ती की कार्यवाही की किन्तु बाद में १ अप्रैल, १९६४ तक कुछ नहीं किया गया ?

†[SEIZURE OF GOLD IN THE DISTRICTS OF
MANDSAUR AND JABALPUR

*161. { SHRI G. K. KAPOOR:
SHRI V. M. CHORDIA:

Will the Minister of FINANCE be pleased to state:

(a) the quantity of gold seized in the districts of Mandasaur and Jabalpur before the amendment in the Gold Control Order became effective which permitted the making of new ornaments out of the old ones and the number of persons from whom gold was seized;

(b) how many of the persons referred to in part (a) above were given an opportunity to explain their position before their gold was seized by the Excise Collector;

(c) the number of cases in which the final orders have been passed;

(d) the number of cases that are still pending; and

(e) the number of cases in which the Excise Inspector took action for seizure of gold but later on did nothing up to 1st April, 1964?]

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRIMATI
TARKESHWARI SINHA): (a) to (e) The
information is being collected and
will be laid on the Table of the
House as early as possible.

†विस्त मंत्रालय में उपमंत्री (श्रीमती
तारकेश्वरी सिन्हा): (क) से (ड)
सूचना इक्वटो की जा रही है और उसे, जितनी

† [] English translation.

† [] Hindi translation.

जल्दी हो सकेगा, समा की मेज पर रख दिया जायगा ।]

श्री विमलकुमार मन्नालालजी चौरडिया:
यह प्रश्न केवल दो जिलों से संबंधित था और काफी समय पहले इसका नोटिस दे दिया गया था और अब तक इनफारमेशन आ जानी चाहिए थी। अगर कोई सारे भारतवर्ष से संबंधित जानकारी प्राप्त की जानी होती तब तो उसके न मिलने का सवाल हो भी सकता था।

श्रीमती तारकेश्वरी सिन्हा: चूंकि माननीय सदस्य ने काफी जानकारी की अपेक्षा की थी अपने प्रश्न में, इसलिये जो जवाब दिया जाना चाहिए था उसको भी उतनी ही जिम्मेदारी से और उतनी ही गहराई के साथ होना चाहिये। इसीलिये मैंने समय मांगा है।

SHRI A. M. TARIQ: On a point of order, Sir. There are some rules in the Rules of Procedure for Members of Parliament to give a notice for the question. We have to give ten days' notice to the Government. And it costs about Rs. 65 per question and the time of this hon. House.

MR. CHAIRMAN: What is the point of order?

SHRI A. M. TARIQ: The point is this. If they are not ready, why should they take the question up? Why can't they inform the Chair that they will not be able to answer the question so that we can put another question?

MR. CHAIRMAN: I do not entertain the point of order.

SHRI A. M. TARIQ: It costs Rs. 65 per question.

MR. CHAIRMAN: The Government are perfectly entitled to ask for time if they do not have the information.

श्री विमलकुमार मन्नालालजी चौरडिया : यह प्रश्न, केवल दो जिलों से संबंधित था और इसकी सूचना वहाँ पर कलकटोरेट से, जिसका वहाँ एक ही आफिस है, आ सकती थी और वह व. नहीं आई इसका कारण समझ में नहीं आता। ऐसी स्थिति में अगर पारशली भी कोई सूचना आई है तो क्या मंत्राणी जी बाताने की कृपा करेंगी ?

श्रीमती तारकेश्वरी सिनहा : माननीय सदस्य ने काफी बातों की जानकारी मांगी है, जैसा कि अध्यक्ष महोदय आप देखेंगे कि प्रश्न में जो जानकारी चाहीं गई है उन सारी बातों को जानने के लिये हमें जो वक्त मिला उसमें हमने अपने को असमर्थ पाया और इसलिये मैंने कहा कि सूचना इक्की की जा रही है।

श्री सभापति : वे यह कह रहे हैं कि अगर आपको किसी भी चीज की वास्तविक जानकारी है तो वह बतला दीजिए। क्या इसके बारे में इस वक्त आपके पास कुछ मौजूद नहीं है ?

श्रीमती तारकेश्वरी सिनहा : जी नहीं, मेरे पास नहीं है।

श्री सभापति : चूंकि पूरी जानकारी नहीं है इसलिये आप पारशली नहीं लाई हैं।

CONSTRUCTION OF RESIDENTIAL QUARTERS AT RAMAKRISHNAPURAM, NEW DELHI

162. SHRI A. D. MANI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the date on which the construction of residential quarters for Government employees at Ramakrishnapuram was started; and

(b) the number of houses built and the money spent on their construction so far?

THE MINISTER OF WORKS AND HOUSING (SHRI MEHR CHAND KHANNA): (a) April 6, 1958.

(b) Rs. 4.43 crores spent so far on 4,788 houses completed and 3,700 more in progress.

SHRI A. D. MANI: Is it a fact that about 8,000 houses were constructed before this date and were not handed over for occupation and that this has led to a loss of rent by Rs. 35 lakhs?

SHRI MEHR CHAND KHANNA: Sir, when I took over, a large number of houses had been completed but they had not been allotted. The difficulty was about water and certain other civic amenities. The matter was gone into and the first allotment of some of these completed houses was made in May 1962. The Public Accounts Committee had made some adverse comments to the effect that by the non-allotment of these houses the Government had lost a tremendous amount of revenue.

SHRI A. D. MANI: Sir, apart from what happened during the time when the Minister has been in charge, this matter concerns the Government. When Government servants did not have accommodation in Delhi and were living with their friends as guests, was it proper for the Government to keep as many as 8,000 houses unallotted for a period of two years? The difficulties in respect of water connection should have been got over by expeditious action.

SHRI MEHR CHAND KHANNA: I won't say that 8,000 houses remained unallotted at a time. The number was fairly large but certainly not 8,000. When I said that during the last so many years about 4,700 houses had been completed and 3,700 were still under construction the question of 8,000 houses remaining unallotted does not arise. Coming to the first part of the question, as far as the Government servant is concerned, he is entitled to a house rent allowance which is always paid. The non-allotment of a house does not debar a Government servant from being paid the house rent allowance.